

owned by private operators and banned their removal altogether; and

(c) whether Government have carried any negotiations with Pakistan in respect of the vehicles left by Hindus and Sikhs in the Punjab (Pakistan)?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) No Notification in pursuance of the recent Agreement has been issued.

(b) Government have no definite information in this matter but some complaints have been received from displaced persons to the effect that their transport vehicles were requisitioned by the Pakistan authorities.

(c) There have been no separate negotiations on this item. Transport vehicles are, however, covered by the Movable Property Agreement of 1950 and they cannot be removed from the other country by the evacuee owners.

#### HIRAKUD DAM

\*544. **Shri E. N. S. Deo:** Will the Minister of Irrigation and Power be pleased to state:

(a) how many cases under (i) the Indian Penal Code and (ii) the Prevention of Corruption Act. are pending investigation against the officers and staff of the Hirakud Dam Project; and

(b) how many of them have been pending investigation for more than (i) one year, (ii) two years and (iii) three years or more; and

(c) the reasons for delay, if any, in issuing charge sheets?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) Under Prevention of Corruption Act..... 1

Under Indian Penal Code..... 7

Under both Prevention of Corruption and Indian Penal Code. ... 4

(b)—

(i) Nil

(ii) Nil.

(iii) Nil.

(c) The investigations by the police are still going on.

#### PARTICIPATION OF FOREIGN CAPITAL

\*545. **Dr. Amin:** Will the Minister of Commerce and Industry be pleased to state what procedure has been evolved for frequent consultation between Government and the industry on the question of participation of foreign capital in Indian Industry?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** The general policy of Government regarding foreign capital participation in Indian Industry as laid down in the Resolution of the 6th April, 1948 and elucidated by the Prime Minister and myself is discussed from time to time by the Central Advisory Council of Industries which includes a number of responsible representatives of industrial interests.

#### CARPET INDUSTRY

\*546. **Shri Karni Singhji:** (a) Will the Minister of Commerce and Industry be pleased to state the number of carpet factories in India?

(b) How many of these are functioning in Rajasthan and where?

(c) Do Government provide export facilities for carpets through our embassies abroad?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) A statement is laid on the Table of the House. [See Appendix III, annexure No. 18.]

(b) Five: at Jaipur and Bikaner.

(c) Yes, Sir.

#### PAKISTAN CONSTITUENT ASSEMBLY

\*547. **Shri Gidwani:** (a) Will the Prime Minister be pleased to state whether Government are aware that the Pakistan Constituent Assembly has decided on the 7th November, 1953 that people of Junagadh and Manavadar territories of Indian Union will be given representation in their Federal Legislature after they are liberated and a provision to that effect has been made in the Constitution?

(b) Are Government aware that the Pakistan Constituent Assembly has de-